

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:7123
ANSWERED ON:18.05.2012
IRREGULARITIES IN NRHM
Mitra Shri Somendra Nath;Singh Shri Dushyant

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Government has taken note of irregularities/corruption/ mismanagement in the implementation National Rural Health Mission's (NRHMs) emergency ambulance services in various states particularly Rajasthan;
- (b) whether the Government has received complaints from various corners in this regard;
- (c) if so, the details thereof;
- (d) whether the officials of NRHM, Rajasthan have allegedly committed various irregularities in purchase of ambulance and as yet no action has been taken; and
- (e) if so, the reasons therefor?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SUDIP BANDYOPADHYAY)

(a) to (c): Public Health being a state subject, the implementation of emergency ambulance services falls under the purview of respective State/UT Governments. Under National Rural Health Mission (NRHM), hands of State/UT Governments are being strengthened through additional central funding including for emergency ambulance services. All State/UT Governments project their requirements of funds for this purpose also in their respective annual Programme Implementation Plans [PIPs]. The Government of India releases the funds for taking up the approved activities. The complaints of irregularities/corruption/mismanagement etc if any are addressed by respective State/UT Governments.

As per the information received from the Government of Rajasthan, they have taken note of the irregularities in the implementation of NRHM's emergency ambulance services in the bills submitted by the service provider namely M/s Ziquitza HealthCare Ltd. They have received complaints from various corners which are regarding multiple trips, ambulance not reaching on time as per the RFP, Odometer reading not matching with the log book, GPS not working etc.

(d) & (e): As per information obtained from the Government of Rajasthan, they have informed that procurement of Ambulances has been done as per the GF & AR guidelines laid down by the Government and as such, no irregularities have been committed in this regard.